

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 729 of 2020

IN THE MATTER OF:

Union Bank of India (Erstwhile Corporation Bank)

...Appellant

Versus

Dinkar T. Venkatasubramanian & Ors.

...Respondents

Present:

For Appellant: Mr. Gopal Jain, Sr. Advocate with Mr. Alok Kumar, Mr. Abhayveer Sharma and Ms. Somya Yadav, Advocates.

For Respondents: Mr. Sumant Batra and Ms. Niharika Sharma, Advocates for R-1.

Mr. Shailesh Poria, Mr. Dinesh Pednekar and Mr. Arpan Behl, Advocates for R-2 & 3.

ORDER

(Through Virtual Mode)

31.08.2020: Issue notice upon Respondents. Respondent no. 1 is already on caveat. Caveat No. 371/2020 is discharged. Notice on behalf of Respondent No. 1 is waived and accepted by Shri Sumant Batra, Advocate. At this stage, Mr. Sailesh Poria, Advocate appears and accepts notice on behalf of Respondent No. 2 and 3. No further steps for service of notice need to be taken. Service on Respondents is complete.

Respondents may file their reply affidavits within one week. Rejoinder, if any, may be filed within one week thereof. Short written submissions, not

exceeding three pages, may also be filed by the Respondents alongwith their pleadings.

Let the appeal be processed for hearing on **14th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/gc